

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-209  
C.A No. 768 & 932/C-III/ND/19  
in  
IB-2674(ND)/2019

IN THE MATTER OF:

Mr. Salil Deep Sachan

Vs.

M/s Rudra Buildwell Constructions Pvt.Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 3.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)  
SHRI S.K. MOHAPATRA  
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :  
For the Respondent :  
For the Intervener :

ORDER

Counsel for both the sides are present. As seen from order dated 10.01.2020. The Corporate Debtor was proceeded **Ex-Parte**. Thereafter, no proceedings were conducted. In view of it the order dated 10.01.2020 is hereby set aside subject to the payment of cost of Rs. 5000/- to be paid to the counsel for the Financial Creditor. The counsel for the Corporate Debtor is directed to file the reply within three weeks' time

Thereafter within one week the Financial Creditor will file rejoinder, if any.

Matter is posted for final submission 19.03.2020.

-S-d-

(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

MAMTA